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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 889/2021

ARUN KUMAR @SURAJ SHASTRI Petitioner

Through : None.

versus

THE STATE Respondent

Through : Mr.M.S.Oberoi, APP for State with SI
Rajiv Ranjan, PS Kirti Nagar.

CORAM:

HON'BLE MR. JUSTICE YOGESH KHANNA

ORDER

% **12.08.2021**

1. The hearing has been conducted through Video Conferencing.
2. This petition is filed for grant of bail to the applicant herein. The allegations against the applicant are that he being a astrologer has cheated the complainant for a sum of Rs.1.50 lacs from the prosecutrix to improve health of her mother as also to solver her personal problems. The allegations are he harassed the prosecutrix for about a year and half and lastly on 04.05.2018 he took her to Hotel Jageer Palace in Mansarover Garden, Mayapuri Chowk, Delhi where he said that he will perform *puja* for about three and half hours. He kept chanting *mantras* for about two hours approximately and then he gave a break and asked the prosecutrix to sit on the bed. Thereafter the applicant started touching the prosecutrix inappropriately and even gave a knife blow at her neck. The prosecutrix tried to reach at the door of the said room but the applicant herein pushed her inside the washroom and stabbed her many times with knife. Thereafter the prosecutrix managed to escape from the said room. The hotel staff saw her condition and took her in a separate room and called the police.
3. The learned APP for the State submits, probably, the petitioner was

trying to perform a human sacrifice and during the said incident the prosecutrix suffered total seven injuries, including three on her neck.

4. Her cross-examination is yet to be conducted.
5. No ground for bail is made at this stage.
6. The petition stands dismissed. Pending application(s), if any, also stands disposed of.
7. The petitioner is at liberty to move an application after the cross-examination of the witness is complete.

YOGESH KHANNA, J.

AUGUST 12, 2021

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